

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.103/2019**

**Dated Friday, the 1<sup>st</sup> day of February, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member**

**&**

**Hon'ble Mr.P.Madhavan, Judicial Member**

Thara Selvi

4/45, Kamarajar Main Street

Thiruvalluvar Nagar

Ayanavaram, Chennai – 600 023.

**... Applicant**

By Advocate M/s. J. Senkuttvan

Vs.

1. Union of India, Ministry of Railways

Represented by General Manager

Southern Railway, Park Town

Chennai – 600 003.

2. Chief Personnel Officer

Southern Railway,Chennai.

3. Mrs. Gowri

No. 4/329, Perumal Koil Street

Near School Street, South Side,

Kuthampakkam, Utkottai, Chennai – 600 124.

**... Respondents**

By Advocate Mr.P.Srinivasan

**(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “i. To direct the respondents to stop the disbursal of terminal benefits to Mrs. Gowri, the second wife and her children.
- ii. To direct the respondents to consider the case of applicant as per her eligibility for appointment on compassionate grounds in accordance with Railway Board orders.
- iii. To direct the respondents to include the name of applicant as a eligible family member for family pension under the category of divorced daughter of legally wedded first wife.”

2. It is submitted that the applicant is the daughter of the first wife of the deceased Government employee who during his lifetime had nominated the applicant for receipt of 50% of his GPF maturity amount. 25% each was also to be paid to the son and daughter of the second wife. However, the applicant has reliably learnt that the respondents have proceeded to settle the dues exclusively in favour of the son and daughter of the second wife and also processing their claim for compassionate appointment.

3. The applicant made representations regarding her grievance as at Annexure A-3 dated 03.10.2011, Annexure A-4 dated 07.10.2011 & Annexure A-12 dated 18.12.2018 followed by a legal notice by her advocate dated 03.01.2019 none of which had been answered. The

applicant would accordingly be satisfied if her claim is directed to be considered in accordance with law within a time limit to be set by the Tribunal. The respondents may also be directed to hold in abeyance any move to benefit the third respondent through her son and daughter, it is urged.

3. Mr.P.Srinivasan takes notice for the respondents and submits that respondents would pass a reasoned and detailed order if so directed by the Tribunal.

4. Keeping in view the limited relief sought by the learned counsel for the applicant, the competent authority is directed to consider the aforesaid representations of the applicant in accordance with law as also the facts of the case and pass a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. Status quo shall be maintained with regard to the competing claims pending such order.

5. The OA is disposed of as above.

**(P.MADHAVAN)  
MEMBERJ**

**01.02.2019**

M.T.

**(R.RAMANUJAM)  
MEMBER (A)**